

(vii) Demands for increasing rebate days from 30 to 60 for handloom sales in a year

SHRI P. KOLANDAIVELU (Gobichettipalayam) : Mr. Deputy-Speaker, Sir, previously rebate was given for 60 days for Handlooms sales retail as well as wholesale and rebate amount was shared between Government of India and State Governments on 50 : 50 basis. But now the rebate days have been reduced to 30 in a year. Handloom production and sales is badly hit by this new policy resulting in unemployment and under-employment of Handloom weavers. Government of India also refused to share the rate on 50 : 50 basis with States regarding wholesale. Government of India is willing to share only 25%. This is also not fair. Major share in sales is only from wholesales of primary Handloom weavers Cooperative Societies. Co optex is not doing whole-sale business for the past two years.

Most sales of Handloom are during rebate days. Consumers even bride and bridegroom parties wait for rebate days to purchase wedding clothes. Generally in our country, consumers are not only accustomed to but also they are attracted by consumer goods merchants by announcement of rebate even by Textile Mills. In addition, there is cost handicap due to wage increase.

Sale of Cooptex for 1985-86, that is upto 3.6.1986 is Rs. 191 crores. For ensuing Deepavali, it expects sale for Rs. 60 crores. According to the present limited rebate days, only eight days could be allotted to Puja and Deepavali holidays and it would be impossible to achieve the sale target at the rate of Rs. 4 crores per day. Primary societies in Tamil Nadu cannot participate in Handloom Expos. Hence, it is prayed that the rebate days have to be revived to 60 days.

12.23 hrs.

RESEARCH AND DEVELOPMENT
CESS BILL—Contd.

[English]

MR. DEPUTY-SPEAKER : Now, we will take up item No. 11 ; Further clause-by-clause consideration of the Bill-Clause 2. Shri Mool Chand Daga—not present.

Do you want to reply, to the amendment moved by Shrimati Geeta Mukherjee ?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE (SHRI B.K. GADHVI) : Most of the points I have already covered in my speech. We cannot accede to her proposed amendment, nor to that of Shri Madhav Reddi.

MR. DEPUTY-SPEAKER : If the House agrees, I shall put all the amendments moved to clauses 2 together to the vote of the House.

Amendments Nos 1,6,7 and 17 were put and negatived.

MR. DEPUTY-SPEAKER : The question is :

“That clause 2 stand part of the Bill”.
The motion was adopted.

Clause 2 was added to the Bill

Clause 3 Levy and Collection of cess on payments made towards import of technology

MR. DEPUTY-SPEAKER : Shrimati Geeta Mukherjee—not present.

SHRI C. MADHAV REDDI (Adilabad) : I beg to move :

Page 2, line 22,—

for “five per cent.”

substitute “fifteen per cent.” (8)

Page 2, line 23,—

after “technology” insert—

“and plant and equipment” (9)

Page 2, line 26,—

after “technology” insert—

“and plant and equipment” (10)

Page 2,—

after line 28, insert—

“(3) The cess shall be payable on all payments by way of